

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No. 221/Chd/Hry/2018

In the matter of:

Mauji Ram Rameshwar Das ...Petitioner
Versus
KTC Foods Pvt.Ltd. ...Respondent

Present: Mr.Shreyas Gacche, Advocate for the petitioner
Mr.Anand Chhibbar, Senior Advocate with Mr.Vaibhav Sahni, Advocate
for the respondent.

Learned counsel for petitioner submits that he is having the original postal receipt(s) of dispatch of the demand notice sent to the corporate debtor and others and the same will be filed in the Registry today itself. Let the needful be done during the course of the day. Learned counsel contends that ledger account has already been placed on record.

Notice of this petition to the respondent. Mr.Vaibhav Sahni, Advocate who is present for the respondent in other cases listed today accepts notice. He has filed Memo of Appearance and submits that the Power of Attorney will be filed by the next date. Learned Senior Counsel on behalf of the respondent submits that the respondent is not to contest this petition and, therefore, reply/objections are not to be filed.

List the matter on 29.08.2018 along with other petitions against the corporate debtor.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

Aug 09, 2018
subbu